

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC' NEW DELHI**

**BEFORE SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER
AND SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.424/Del/2019
Assessment Year: 2014-15

| | | |
|---|------------|--------------------------------|
| Raja Ram Jain, HUF, 1249, Chah Rahat Bazar, Gali Gulian, Delhi-1100 06 | Vs. | ITO, Ward 48(1), New Delhi. |
| PAN :AAEHR0538Q | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|---------------------------|
| Appellant by | Shri Ashish Jain, |
| Respondent by | Shri Umesh Takyar, Sr. DR |

| | |
|-----------------------|------------|
| Date of hearing | 25.03.2022 |
| Date of pronouncement | 25.03.2022 |

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against the order dated 31.12.2018 of learned Commissioner of Income-Tax (Appeals)-16, New Delhi for the assessment year 2014-15.

2. Learned Authorized Representative of the assessee has filed letter dated 15.03.2022, seeking withdrawal of the appeal as the

assessee has opted for settling the dispute under The Direct Tax Vivad se Vishwas Act, 2020.

3. Learned Departmental Representative has no objection to the aforesaid request of the assessee. In view of the aforesaid, accepting assessee's request, we permit withdrawal of the present appeal.

Accordingly, appeal is dismissed as withdrawn.

4. In the result, the appeal is dismissed.

Order pronounced in the open court on 25th March, 2022

**Sd/-
(RAMA KANTA PANDA)
ACCOUNTANT MEMBER**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 25th March, 2022.

Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

| Sl. No. | Particulars | Date |
|----------------|--|-------------|
| 1. | Date of dictation (Order drafted through Dragon software): | 25.03.2022 |
| 2. | Date on which the draft of order is placed before the Dictating Member: | 25.03.2022 |
| 3. | Date on which the draft of order is placed before the other Member: | 25.03.2022 |
| 4. | Date on which the approved draft of order comes to the Sr. PS/PS: | 25.03.2022 |
| 5. | Date of which the fair order is placed before the Dictating Member for pronouncement: | |
| 6. | Date on which the final order received after having been singed/pronounced by the Members: | 25.03.2022 |
| 7. | Date on which the final order is uploaded on the website of ITAT: | |
| 8. | Date on which the file goes to the Bench Clerk | 25.03.2022 |
| 9. | Date on which files goes to the Head Clerk: | |
| 10. | Date on which file goes to the Assistant Registrar for signature on the order: | |
| 11. | Date of dispatch of order: | |